

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3688 of 2021

Md. Miraj Ansari ... Petitioner  
Versus  
The State of Jharkhand ... Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY  
Through Video Conferencing

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For the Petitioner : Mr. Rohan Mazumdar, Advocate  
For the State : Mr. Shailendra Kr. Tiwari, Spl.P.P.

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Order No. 02

Dated 13<sup>th</sup> April, 2021

Heard the learned counsel appearing for the respective parties.

The petitioner is an accused in connection with Deoghar Cyber P.S. Case No. 92 of 2020.

The petitioner and others were apprehended by the police and mobiles, SIMs, ATM cards, passbooks, cheque books, etc. were recovered.

The petitioner does not have any criminal antecedent as stated in this application and he is in custody since 24.12.2020.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Deoghar in connection with Deoghar Cyber P.S. Case No. 92 of 2020, subject to the condition that one of the bailers should be a close relative of the petitioner.

(RONGON MUKHOPADHYAY,J.)